## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:1264 ANSWERED ON:04.03.2010 E-COURTS Agarwal Shri Jai Prakash;Yadav Shri Ranjan Prasad

## Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Delhi High Court has launched its first e-court recently;

(b) if so, the details thereof;

(c) whether the Government has received any proposals to start such courts in other States;

(d) if so, the details thereof, State-wise; and

(e) if not, the reasons therefor?

## Answer

## MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY)

(a): As a pilot project, two courts in the High Court of Delhi have been converted into e-Court and have begun functioning as `paperless` courts. One court began functioning w.e.f. 15-12-2009 and another court w.e.f. 19-01-2010.

(b): Entire records of the cases listed before the pilot e-Courts are digitized and transferred in different portfolios in PDF format. The Judge has, on the dais, a large sized monitor with an interactive touch screen which displays the list of cases to be heard on a particular day. By 'touching' the case number or name as appearing on the screen, the Judge can have the entire file on the computer screen. There is a large 46' monitor on the side wall of the Court room which can be viewed by the visitors/litigants. The lawyers can bring their laptops and 'plug' into the system for viewing of the Judge and other parties on the LCD monitor on the side wall of the court. However, for the present, it is 'optional' for the advocate to use either paper files or digital files and the High Court will not straightway replace paper as far as lawyers are concerned. Concerned advocates will be provided digitized data of the case to enable them to argue their case through laptop without bringing the paper files. This will help them to get used to the e- Court System.

(c) to (e): No, Madam, However, digitalization of records is a necessary requirement for such initiative. Under the Central Scheme for Computerisation of District and Subordinate Courts in the country, digitalisation of Court records is projected to be taken up in the Second phase of the Scheme.